

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 5052

TO BE ANSWERED ON WEDNESDAY, THE 24TH JULY, 2019

Performance of Schemes Launched

5052. SHRI DHANUSH M. KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) the year-wise details of the schemes launched by the Government under the Ministry during the last three years alongwith the details of the targets set and the achievements made under each of the said schemes ;
- (b) the details of the proposals received from the State of Tamil Nadu alongwith the proposals approved by the Union Government under these schemes; and
- (c) the scheme and State-wise details of the funds allocated and utilized for implementation of various schemes of this Ministry during each of the last three years and the current year?

ANSWER

MINISTER OF LAW & JUSTICE, COMMUNICATIONS, ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVISHANKAR PRASAD)

- (a) Department of Justice, Ministry of Law and Justice has launched the following three programmes in 2017 under the Mission Mode project-National Mission for Justice Delivery and Legal Reforms:
- (i) Tele-Law Programme
 - (ii) Nyaya Bandhu Programme (Pro Bono Legal Services)
 - (iii) Nyaya Mitra Programme

The details of these three schemes are as under:

- (i) **Tele-Law Programme:** Tele-Law programme aims to connect the needy and disadvantaged section of society including person entitled to legal aid under section 12 of Legal Service Authorities Act, 1987 through the use of video conferencing and telephone facility available in 1800 Common Service Centers in 11 States; namely Uttar Pradesh, Bihar, Assam, Manipur, Mizoram, Meghalaya, Tripura, Nagaland, Aurnachal Pradesh and Sikkim and Jammu and Kashmir.

As on 30th June 2019, legal advice has been rendered to 70,423 beneficiaries, that includes 26,582 (Women), SC(5473), 9104(ST) and 15272(OBCS).

A dedicated web portal (www.tele-law.in) has been made available in five languages that include English, Hindi, Urdu, Bengali and Assamese. In February, 2019, Tele-Law mobile application has been launched for enabling seamless connectivity between Para Legal Volunteer(PLV) and the legal advice seeker to pre- register cases for legal advice. In addition to the

above, Tele-Law Dashboard has also been launched to capture real –time data on cases registered and advice enabled.

(ii) **Pro Bono Legal Services:** The Nyaya Bandhu (Pro Bono Legal Services) programme aims to provide free legal aid through an online database of advocates and eligible litigants. This programme is an attempt to institutionalise dispensation of pro bono legal services across the country by facilitation connection between lawyers and eligible litigants. The nyayaBandhu Mobile Application (App) allows marginalized person (referred to as “Applicant”) seeking free legal services, to easily connect with registered Pro Bono advocates. The App is available in Hindi and English.

The service under this programme is available all across the country. So far, 561 lawyers have registered to provide pro bono services and 444 cases have been registered on the web application for this purpose.

(iii) **Nyaya Mitra:** Nyaya Mitra programme was launched in 227 selected districts of 16 states that include Rajasthan, Bihar, Uttar Pradesh, West Bengal, Assam, Mizoram, Meghalaya, J & K, Maharashtra, Gujrat, Odisha, Arunachal Pradesh, Sikkim, Manipur, Tripura & Nagaland to facilitate district judiciary in reduction of old pending cases, conducting critical analysis of pending cases, identify the cases in Pre-Lokadalats to be referred to the Lokadalats on priority basis etc. During 2017-18, 15 Nyaya Mitra were appointed for 15 districts: Patna (Bihar), Birbhum, Howrah, Cooch Behar, 24 North Paragnas (West Bengal); West Tripura (Tripura); Gaziabad, Kushinagar, Meerut, Gorakhpur, Varanasi (Uttar Pradesh); Ganganagar, Jalore, Alwar, Bhilwara (Rajasthan) for a contract period of six months (October 2017 – March 31, 2018). After review four Nyaya Mitras have been reappointed from January 2019 in the State of Rajasthan and West Bengal.

(b) Under the National Mission for Justice Delivery and Legal Reforms -Access to Justice: Tele-Law Scheme is implemented in collaboration with a SPV, CSC e-Gov. Nyaya Bandhu (Pro Bono Legal Services) is voluntary initiative on the part of advocates. For Nyaya Mitra, applications are invited from retired judicial officers/ Government Executive officers. Hence no proposal is invited/received from any state including Tamil Nadu.

(c) A total amount of Rs 2.35 crore was allocated under Tele-Law programme and an amount of Rs 22 Lakh was allocated under Nyaya Mitra in 2017-18. Pro Bono Legal Service was enabled through online portal created by NIC for which no cost had been incurred. The schemes are continuing schemes wherein beneficiaries are provided assistance as per their need. In 2018-2019 Rs. 2.73 crore has been allocated for implementation of Tele Law and amount of Rs. 1.50 crore and 3.93 crore has been allocated for Pro Bono (across India) and Nyaya Mitra

(d) Programme (227 Districts) respectively.
